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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 407 of 2017 in C.P. No. 30/241-242/NCLT/AHM/2016**

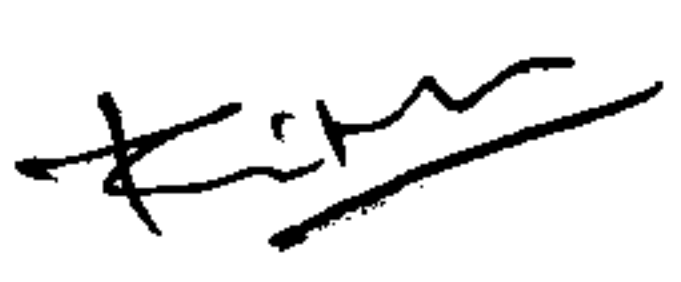
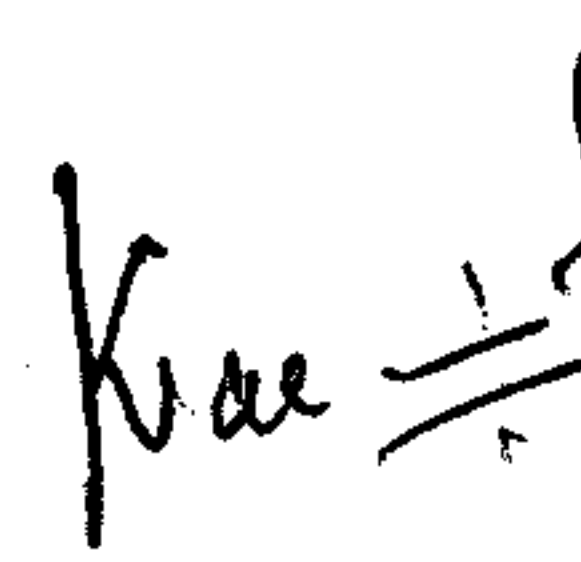

Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017**

Name of the Company: Chimanlal Ramji Savla & Ors.  
V/s.  
Flagship Realty Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PATHWA WITH RITU SHAH	SR. ADV. ADV	Petitioner	
2.	FOR THAKKAR AND PATHWA	Advocate	(Proposed Resp)	
3.	Amar N. Bhatt	Advocate		
4.	Kunal & Vaishnav	Advocate	"	
5.	ARAVINDH. S.	Adv	Respondent	

**ORDER**

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah with Learned Advocate Mr. Arvinda present for Applicant. Learned Advocate Mr. Kunal Vaishnav with Learned Advocate Mr. Amar Bhatt present for Respondent in IA 407/2017.

Learned Advocate Mr. Kunal Vaishnav filed Vakalatnama for Respondent in IA 407/2017.

The IA 407/2017 is filed by applicant with a prayer to implead Shrimati Rashmi Navin Dedhia(daughter of Respondent no. 8) as legal heir of deceased Respondent no. 8. The respondent have no objection if the name of Shrimati Rashmi Navin Dedhia is impleaded in view of the death of Respondent no. 8. Since Respondent have conceded the application so filed by the applicant the IA 407/2017 is allowed.

Application is disposed of accordingly. No order as to costs.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 13th day of December, 2017.